

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
22304-22306/2015

(Arising out of impugned final judgment and order dated 19/05/2015 in LPA No. 745/2014, LPA No. 1306/2014 & LPA No. 766/2014 passed by the High Court Of Patna)

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC.

Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file lengthy list of dates and permission to place addl. documents on record and interim relief and office report)

WITH

SLP (C) NO. 22947-22949/2015

(With application for exemption from filing OT and permission to file lengthy list of dates and permission to file additional documents and interim relief and office report)

Date : 14/08/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.
22304-22306/2015 Mr. Anurag Pandey, Adv.
Ms. Reena Pandey, Adv.

22947-22949/2015 Ms. Pragya Baghel, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) Nos. 22304-22306/2015 & 22947-22949/2015

Exemption from filing OT is allowed.

Issue notice.

The private respondents may be served through the State.

Status quo as it exists today is maintained.

(Meenakshi Kohli)
COURT MASTER

(Jaswinder Kaur)
COURT MASTER